

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
AND  
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

आ.अ.सं./I.T.A No.4607/Del/2018  
निर्धारणवर्ष/Assessment Year: 2014-15

<b>Nitin Harish Agarwal C/o Kapil Goel, Adv., F-26/124, Sector-7, Rohini, Delhi.</b>	<b>बनाम Vs.</b>	<b>ITO Ward 45(1), New Delhi.</b>
<b>PAN No. AGTPA6509M</b>		
<b>अपीलार्थी Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

<b>निर्धारितीकीओरसे /Assessee by</b>	<b>None</b>
<b>राजस्वकीओरसे /Revenue by</b>	<b>Shri Vipul Kashyap, Sr. DR</b>

<b>सुनवाईकीतारीख/ Date of hearing:</b>	<b>24.08.2022</b>
<b>उद्घोषणाकीतारीख/Pronouncement on</b>	<b>24.08.2022</b>

**आदेश /O R D E R**

**PER C.N. PRASAD, J.M.**

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-15, Delhi dated 28.03.2018 for AY 2014-15.

2. Ld. Counsel for Assessee filed letter on 22.12.2020 seeking permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 5 has already been issued accepting the declaration filed by the assessee for full and final settlement of tax arrears. Copy of Form No. 5 dated 21.09.2021 is placed on record.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 24/08/2022

**Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER**

**Sd/-  
(C.N. PRASAD)  
JUDICIAL MEMBER**

Dated: 24/08/2022

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard  
file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**